



\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% Date of decision: 23.03.2011

+ WP (C) No.1943 of 2011

DIRECTOR GENERAL OF INCOME TAX  
(ADMN.) & ANR., NEW DELHI ...PETITIONERS

*Through:* Mr. Sanjeev Sabharwal &  
Mr. D.R. Jain, Advocates.

*Versus*

BOARD FOR INDUSTRIAL & FINANCIAL  
RECONSTRUCTION, NEW DELHI & ORS. ...RESPONDENTS

*Through:* Ms. Maneesha Dhir, Ms. Purti  
Marwaha & Mr. Abhirup Dasgupta,  
Advocates for Respondent No.2.

CORAM:

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE RAJIV SHAKDHER

1. Whether the Reporters of local papers may be allowed to see the judgment?
2. To be referred to Reporter or not?
3. Whether the judgment should be reported in the Digest?

SANJAY KISHAN KAUL, J. (Oral)

1. For Orders see WP (C) No.1940/2011.

SANJAY KISHAN KAUL, J.

MARCH 23, 2011  
*b'nesh*

RAJIV SHAKDHER, J.